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Conditions diluting indian interests under RCEP

[6 December, 2019]

2132. SHRI HARNATH SINGH YADAV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- the details of conditions diluting the Indian interests under Regional Comprehensive Economic Partnership (RCEP) agreement; and
- (b) whether Government has protected the interests of farmers, micro, small and medium enterprises, textiles industry, dairy, drugs and chemical industries by rejecting the said agreement, if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) and (b) During the 3rd RCEP Leaders Summit which was held on 4 November, 2019 in Bangkok, India stated that the current structure of RCEP did not reflect the RCEP Guiding Principles or address the outstanding issues and concerns of India, in the light of which India did not join consensus. The Government has held regular stakeholders' consultations with and received inputs from the domestic industry, exporters, trade experts, concerned Ministries/Departments and State Governments. These inputs were taken into consideration while formulating India's position in the Regional Comprehensive Economic Partnership (RCEP) negotiations, with a view to achieving balanced outcomes, balancing ambitions with addressing domestic sensitivities including that of farmers, micro, small and medium enterprises, textiles industry, dairy, drugs and chemical industries.

National e-Commerce Policy

2133. PROF. M. V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has decided to incorporate any changes to the draft National e-Commerce Policy, including, but not limited to, those proposed by various stakeholders in consultative discussions or otherwise;
 - if so, the details thereof;
- whether Government is planning to release the updated final National e-Commerce Policy by the year end; and